

**IN THE COURT OF SH. VIRENDER BHAT, SPECIAL JUDGE
(PC ACT), CBI-15, ROUSE AVENUE DISTRICT COURTS,
NEW DELHI.**

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

02.06.2020

(Through CISCO Webex Meetings App.).

Present: Sh. Aljo K. Joseph, Ld. counsel for accused Chirstian James Michel.

The applicant is the counsel for the above named accused Chirstian James Michel in this case and is seeking permission to meet the accused for legal interview, who is stated to be lodged in Tihar Jail under judicial custody.

It is submitted by the Ld. Counsel that the legal interviews are not permitted by the Jail Authorities these days without the permission of the Court on account of Corona Virus scare. He further submitted that the accused was interrogated by the officers of the Enforcement Directorate on 25.05.2020 and 26.05.2020 and thereafter, the accused informed the applicant telephonically to have a legal interview with him at the earliest to discuss the future course of action to be taken by him in this case.

It is right of every accused who is lodged in jail to have a meeting with his lawyer for seeking legal assistance.

Therefore, the application is allowed and the applicant is permitted to meet the accused Chirstian James Michel in Tihar Jail, where he is lodged, for legal interview tomorrow i.e. 03.06.2020 from 2:30 pm to 3:30 pm. This shall be subject to the Jail Rules and Manual. It is also directed that the officials of the Enforcement Directorate shall not be present during the aforesaid meeting of the applicant with the accused.

A copy of this order is being sent to the Sh. Vivek, PA to the Ld. District & Sessions Judge, Rouse Avenue District Courts, New Delhi



as well as In-charge, Computer Branch, Rouse Avenue District Courts, New Delhi and they are directed to upload the same on the official website of Delhi District Courts at the earliest. They are also directed to send the copy of this order to the applicant as well as to the concerned Jail Superintendent for compliance.

The duly signed hard copy of this order shall be sent to the concerned Court as and when work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



(VIRENDER BRAT)
SPL. JUDGE (PC ACT), CBI-15,
ROUSE AVENUE DISTRICT COURTS,
NEW DELHI/02.06.2020.